

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

(7)

O.A. No. 456 OF 1989.
T.A. No.

DATE OF DECISION 10.5.1993.

Shri Hari Shankar Jangi & Ors. Petitioners

Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondents

Mr. N.S. Shvede, Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C.Bhatt, Judicial Member.

The Hon'ble Mr. M.R.Kolhatkar, Admn. Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ? *✓*
2. To be referred to the Reporter or not ? *✗*
3. Whether their Lordships wish to see the fair copy of the Judgement ? *✗*
4. Whether it needs to be circulated to other Benches of the Tribunal ? *✗*

1. Shri Hari Shankar Jangi,
2. Shri Manga Gobaria,
3. Shri Vinod Baby Singh
4. Shri Sakal Deep Bhagirathi
5. Shri Sagelu Anup
6. Smt. Bijlee Puniya
All C/o. Hari Shankar Jangi
Sant Kabir Nagar, Akota,
Near Railway Line, Baroda. Applicants.

V/s.

1. Divisional Rly. Manager,
Western Railway,
Pratapnagar, Baroda.
2. Sr. Divisional Engineer-I
Western Railway,
Pratapnagar, Baroda.
3. Divisional Railway Manager,
Western Railway, Rajkot. Respondents.

(Advocate: Mr. N.S. Shevde)

ORAL ORDER

O.A. No. 456 OF 1989

Date: 10-5-1993.

Per: Hon'ble Mr. R.C. Bhatt, Judicial Member.

None is present for the applicant. Mr. N.S. Shevde, learned advocate for the respondents is present. Application is dismissed for default. No order as to costs.

M.R.Kolhatkar
(M.R. Kolhatkar)
Member (A)

R.C.Bhatt
(R.C. Bhatt)
Member (J)

vtc.